

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.509/2003

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. R.K. UPALHYAYA, Member (A)

Indore, this the 11th day of August, 2003

Mrs. Phulkala Bai Yadav Applicant

(Address as per Memo. of Parties)

(By Advocate: Sh. Rajender Tiwari)

Vs.

Union of India & Others ... Respondents

(As per memo. of parties)

O R D E R (Oral)

By Sh. Shanker Raju, Member (J)

Applicant against whom a divorce petition has been filed by the deceased employee, as alleged by the learned counsel for the applicant, has been withdrawn, on the superannuation of the Government servant and on his death, it is contended that applicant is entitled for family pension.

2. In view of the above, ends of justice would be met if the present claim of the applicant regarding ~~her~~ her status as a legally wedded wife of the ~~Govt.~~ Govt. servant should be verified by the respondents and necessary action may be taken to disburse her family pension/ by passing

Contd...2/-

a detailed speaking order within two months from the date of receipt of a copy of this order. We order accordingly.

3. The OA is disposed of accordingly. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondents.

Chintan Guha

(R.K.UPADHYAYA)
MEMBER (A)

S. Raju

(SHANKER RAJU)
MEMBER (J)

/rao/

पूर्णांकन से ओ/व्या.....जवलपुर, नि.....
पत्रिलिपि अन्ते पिलि:-

- (1) राधिका, उच्च व्यायामय वक्ता उन्नीस वर्ष की वर्षा विद्यार्थी, जवलपुर
- (2) अन्ते पिलि:-
- (3) अन्ते पिलि:-
- (4) अन्ते पिलि:-

C. B. Patna - P. O. Jodore
Recd. and with petition

J. Mehta
26/8/03

*Issued
On 28.8.03*